



PUBLICATION AND ETHICS POLICY

The Indian Journal of Intellectual Property Law (IJIPL) is the flagship intellectual property law journal of NALSAR University of Law, Hyderabad. IJIPL is India's first student run journal that is wholly devoted to the study of intellectual property law. Published annually, it is the combined endeavour of NALSAR University of Law, Hyderabad and the N.C. Banerjee Centre for Intellectual Property Rights Studies to address contemporary issues in the field of intellectual property law.

IJIPL is committed to adopt the highest standards of ethics and take all possible measures against any publication malpractices. Publication and Ethics Policy of IJIPL is based on the Committee on Publication Ethics (COPE) guidelines on good publication practice. All the members of the Editorial Board ('Board'), Advisory Panel, Peer Reviewers ('Reviewers'), Authors and contributors are subjected to this policy.

1. Publication Decisions

The Editorial Board of IJIPL is responsible for deciding which of the articles submitted to the Journal should be published. The Journal abides by legal requirements as shall then be in force regarding libel, copyright infringement and plagiarism. The editors shall confer with the Board and the Reviewers in making this decision.

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The manuscripts would be evaluated by the Board and the Reviewers for intellectual content without regard to race, gender, sexual orientation, religious belief, ethnic origin, citizenship, and/or political philosophy of the Author(s).

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The Board and the Reviewers will not disclose any information about a submitted manuscript to anyone other than the corresponding Author(s), Reviewers and the Board.



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If the Author(s) discovers a significant error or inaccuracy in their own published work, it is their obligation to promptly notify the Board and cooperate with to retract or correct the paper.

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The Board, the Reviewers and the Author(s) are to acknowledge upfront any relationship that they think could be said as resulting in a certain or perceived conflict of interest with regard to the article. If an editor of the Board has a conflict of interest that may bias their treatment of the manuscript under consideration, they will excuse themselves from handling the manuscript.

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Unethical behaviour may be identified and brought to the attention of the Board at any time and by anyone. Whoever informs the Board of such conduct should provide sufficient information and evidence in order for an investigation to be initiated. All allegations will be taken seriously. The Board will contact the Author(s) of the manuscript and giving due consideration of the respective complaint or claims made, may also, reject the article or if published, issue a formal notice for formal retraction or withdrawal of a publication from the journal.

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Simultaneous submissions of the same manuscript to different journals will not be tolerated. The submitted article will be removed with notice.